

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

APPEAL NO. 74 OF 2025

C. Kandasamy

...Appellant

-Vs-

State Impact Assessment Authority, Puducherry & Anr.

.....Respondents

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Dated at this the 4th February 2026

Through



Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent Nos. 1&2
Government of Puducherry
Madras High Court Campus
9940188325/meram6@gmail.com)

MS1894/2016

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPEAL NO. 74 OF 2025

C. Kandasamy

...Appellant

-Vs-

1. The State Environment Impact Assessment Authority, Puducherry,
Rep. by its Member Secretary
 2. Department of Fisheries and Fisherman Welfare,
Rep. by its Director
- ...Respondents

REPLYAFFIDAVIT FILED BY THE SECOND RESPONDENT

I, Mohammad Ismail, S/o Thiru. S. Abdul Wahid, aged 59 years, Director, Department of Fisheries and Fishermen Welfare, Government of Puducherry, having office at Fishing Harbour Premises, Thengaithittu, Puducherry, do hereby solemnly affirm and state as follows, based on official records:

- 1) I respectfully submit that, I am the Second Respondent and Project Proponent of the proposed Smart and Integrated Fishing Harbour at Karaikal. I am well acquainted with the facts of the case and competent to swear this affidavit on behalf of the Department of Fisheries and Fishermen Welfare.
- 2) I respectfully submit that, the present Appeal is liable to be dismissed both as not maintainable and as barred by limitation. An appeal under Section

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Corrections :


A. MOHAMAD ISMAIL
DIRECTOR
DEPARTMENT OF FISHERIES &
FISHERMEN WELFARE
PUDUCHERRY

16(h) of the National Green Tribunal Act, 2010 is maintainable only where the Appellant is a person aggrieved by an order granting environmental clearance and the impugned order gives rise to a substantial question relating to environment or results in environmental injury. In the present case, the Appellant has neither demonstrated any environmental harm nor raised any substantial question relating to environment. The challenge is confined only to alleged procedural aspects of post-clearance dissemination, which do not fall within the statutory scope of an appeal under Section 16(h). Hence, the Appeal is not maintainable.

- 3) I further submit that, the Appeal is also barred by limitation. The CRZ Clearance was granted on 16.09.2025, which is also the admitted date of public knowledge. Accordingly, the 30-day limitation expired on 15.10.2025. The 60-day outer limit for condonation expired on 13.12.2025. However, the Appeal affidavit is signed only on 29.12.2025, well beyond even the condonable period, rendering the Appeal liable to be dismissed on limitation alone.
- 4) I respectfully submit that, the Appellant earlier filed W.P. No. 17242 of 2025 before the Hon'ble Madras High Court challenging the tender process relating to the same project and raised environmental and safety issues therein (Annexure-1). The affidavit therein bears court seal dated 22.04.2025. The Appellant also filed a Rejoinder on 06.08.2025 (Annexure-2) and having failed to obtain relief, has now approached this Tribunal, amounting to forum shopping and abuse of process, aimed at stalling a public welfare project.
- 5) I respectfully submit that, the Appellant is not acting in bona fide environmental interest. The present proceedings are being misused as an

arm-twisting tactic to harass the Department and delay the project, possibly at the instance of vested interests. The Appeal thus lacks bona fides and is liable to be rejected at the threshold.

- 6) I respectfully submit that, the project seeks to upgrade the existing fishing harbour at Karukalacherry, Karaikal into a Smart and Integrated Fishing Harbour under the Pradhan Mantri Matsya Sampada Yojana, with the objectives of ensuring fishermen safety and welfare, hygienic handling and modern infrastructure, coastal resilience and disaster preparedness, and promotion of sustainable fisheries in alignment with national Blue Economy objectives. It is a critical public infrastructure initiative with substantial socio-economic benefits.
- 7) I respectfully submit that, the proposed project, being a port-related infrastructure facility with a fish handling capacity below 30,000 MTPA, is governed by the provisions of the CRZ Notification, 2011. Environmental Clearance under the EIA Notification, 2006 is not applicable, and CRZ Clearance is the sole statutory clearance required for the project. The powers to grant CRZ Clearance for such projects vests with the State Environment Impact Assessment Authority (SEIAA).
- 8) I further submit that, the project has undergone comprehensive technical and statutory scrutiny at multiple levels prior to the grant of CRZ Clearance, as detailed below:
 - (i) A detailed Techno-Economic Feasibility Study was prepared by the Central Institute of Coastal Engineering for Fishery, which scientifically determined the optimal size and capacity of the harbour based on a fleet of 457 vessels with a fish handling capacity of 29,647 MTPA.

- (ii) Consent to Establish was obtained from the Puducherry Pollution Control Committee (PPCC) on 01.09.2025 (Annexure 3).
- (iii) The Puducherry Coastal Zone Management Authority (PCZMA) after due consideration in its meeting held on 03.09.2025, recommended the project to the SEIAA vide its letter dated 10.09.2025 (Annexure 4).
- (iv) The proposal was thereafter appraised by the State Expert Appraisal Committee (SEAC) on 12.09.2025 and approved by SEIAA in its meeting held on 15.09.2025, culminating in the grant of CRZ Clearance dated 16.09.2025. (Annexure 5).

Thus, the project has undergone multi-tier expert appraisal before grant of CRZ clearance.

- 9) I respectfully submit that, the General Conditions in the CRZ Clearance impose post-clearance procedural obligations relating to publication, communication and display. Compliance status is as follows:

Sl. No.	General Condition	Compliance Status
1	The Project Proponent shall make public the CRZ Clearance by publishing it in at least two local newspapers including one in the vernacular language within seven days and forward copies of such publications to Puducherry Coastal Zone Management Authority.	Published in two newspapers on 24.01.2026 and communicated to PCZMA vide letter dated 24.01.2026 (Annexure 6)
2	The Project Proponent shall submit copies of the CRZ Clearance to the District Collector's Office, Tahsildar's Office, concerned	Communicated to Collectorate, Tahsildar, Karaikal Municipality and PCZMA on 14.11.2025; MoEF&CC on

	Municipality/Commune Panchayat, PCZMA and Regional office of MoEFCC for public display.	24.01.2026 (Annexure 7).
3	The CRZ Clearance shall be displayed on the websites of the Project Proponent and PCZMA.	Uploaded on Fisheries website on 14.11.2025 and PCZMA website on 17.11.2025 (Annexure 8)

Thus, even on facts, substantial compliance with the General Conditions of the CRZ Clearance has been effected. These are post-clearance procedural requirements and do not affect the legal validity of the CRZ Clearance granted after due appraisal and approval.

- 10) I respectfully submit that, any delay or stalling of the project would cause serious prejudice to public interest. The Smart and Integrated Fishing Harbour is intended to benefit thousands of fishermen families by ensuring safety, hygienic infrastructure and improved livelihoods. The project involves substantial public investment of about ₹130 Crores and is aligned with the national objectives of Blue Economy and sustainable fisheries management. The foundation stone was virtually laid by the Hon'ble Prime Minister on 11.10.2025 and works commenced on 16.10.2025. The present Appeal, raised on purely procedural grounds, is therefore contrary to public interest and liable to be rejected.
- 11) In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:
- (i) Dismiss the Appeal in limine as not maintainable under Section 16(h) of the NGT Act, 2010 and as barred by limitation;

- (ii) Uphold the validity of the CRZ Clearance dated 16.09.2025 issued for the proposed Smart and Integrated Fishing Harbour at Karaikal; and
- (iii) Pass such further orders as this Hon'ble Tribunal may deem fit in the interests of justice and environmental protection.

A. Ismail

2nd Respondent

A. MOHAMAD ISMAIL
DIRECTOR
 DEPARTMENT OF FISHERIES &
 FISHERMEN WELFARE
 PUDUCHERRY

VERIFICATION

Verified at Puducherry on this 26th day of January, 2026 that the contents of the above affidavit are true to the best of my knowledge and belief and nothing has been concealed herein.

A. Ismail

2nd Respondent

A. MOHAMAD ISMAIL
DIRECTOR
 DEPARTMENT OF FISHERIES &
 FISHERMEN WELFARE
 PUDUCHERRY

Solemnly affirmed at Puducherry
 on this the 26th day of January, 2026
 and signed his name in my presence

Before M.T.C.
T. Bodhaguru
 N.S. 544/1982
 Puducherry - Advocate

T. BODHAGURU, B.A., B.L.
 Advocate & Notary
 P-55, Vallalar Street
 Ansari Duraisamy Nagar
 Mudalharpet
 Puducherry-605 004.

ANNEXURE-118
15**IN THE HIGH COURT OF JUDICATURE AT MADRAS****(Special Original Jurisdiction)**

W.P.No. 17242 of 2025

C. Kandasamy, M/aged 63,

S/o. Chidambaram,

160, Tsunami Nagar,

Karukalacherry,

Karaikal-609 604

...Petitioner

-vs-

1. The Executive Engineer,
Irrigation and Public Health Division,
Public Works Department,
Government of Puducherry,
Karaikal 609 602.
2. The Chief Engineer,
Public Works Department,
Government of Puducherry,
Karaikal 609 602.
3. The Secretary,
Public Works Department,
Government of Puducherry,
Puducherry 605 001.

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4. The Secretary,
Department of Fisheries,
Government of Puducherry,
Puducherry 605 001.

5. The District Collector,
Karaikal-609 601.

... Respondents

AFFIDAVIT OF PETITIONER C. KANDASAMY

I, C. Kandasamy, aged 63 years, S/o. Chidambaram, residing at 160, Tsunami Nagar, Karukalachery, Karaikal District-609 604, Puducherry do hereby solemnly affirm and sincerely state as follows:

1. I humbly submit that I am the petitioner in this Writ Petition and I am well acquainted with the facts and circumstances of the case.

2. I humbly submit that I am filing this Writ Petition to direct the Respondents to cancel the Notification of e-Tenders inviting eligible contractors/firms for implementing the Project of 'Development of Smart and Integrated Fishing Harbour at Karaikal, Puducherry Sub work (A) Infrastructure facilities) [40/PW/IPH/2024-25] [2025_PWDC3_18046_1] including Construction of Dredging and Diaphragm Wall' for the reasons mentioned in this Writ Petition.

3. I humbly submit that I am the President of Karukalacherry Village Public Welfare Society, Regd. No.117/2020 and I am filing this Writ petition as Public Interest Litigation for me and on behalf of the entire villagers. My monthly income is Rs.15,000/- I am an income tax assessee with PAN No. BVYPK0992H and Aadhaar No.5979 1867 9118. I humbly submit that I am

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filing this Writ Petition out of my own income. I humbly submit that I hereby undertake to pay the costs if any ordered by this Hon'ble court. I humbly submit that no other similar Writ Petition is filed or pending before this Court regarding the subject case.

4. I humbly submit that our village is situated on the banks of Mullai River. It is a perennial river having water flow throughout the year. I humbly submit that our village has 500 families approximately, and most of them are fresh water fishermen, fishing in the Mullai River using traditional baits and nets and some others are doing fishing related jobs and there is a Govt. primary school in our village.

5. I humbly submit that the distance between our village and the present Karaikal Fishing Harbour is less than 300 metres. The Fishing Harbour is located at the confluence of Mullai River and Arasalar River. The present dockyard at Karaikal Fishing Harbour was constructed in the year of 2008-2010 to accommodate 120 mechanized fishing vessels having the length of 11 metres and 120 mechanized fishing vessels having the length of 13 metres. But, the mechanized fishing vessels presently operated in the Harbour are having the length of 18 metres to 24 metres. According to the information furnished by the Dy. Director, Directorate of Fisheries and Fishermen Welfare, Karaikal, the number of mechanized fishing vessels registered with them is around 250. I humbly submit that in addition to that, there are number of unregistered mechanized fishing vessels operating illegally and the total number may get enhanced. The quantity of fish catch per day is around 20 to 25 tonnes. I submit that none of the owners of mechanized fishing vessels were belonging to our Village. I humbly submit that, they are outsiders living 7 to 12 km away from our

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hamlet. I humbly submit that Construction and repairing works of fishing vessels were done constantly round the clock, causing heavy noise pollution affecting the villagers, and particularly there is absolute lacking of peaceful sleep in the night hours.

6. I further submit that for carrying out fishing activities using mechanized fishing vessels in the Karaikal Fishing Harbour, a No Objection Certificate from the Pollution Control Committee, Puducherry has to be obtained. I humbly submit that the conditions stipulated by the Committee have to be strictly complied with but it was not so in reality. I humbly submit that, as per the terms of the No Objection Certificate, Sewage Treatment Plant (STP) shall be provided mandatorily to treat waste water for gardening and other non-contact purpose. But there is no such facility available in the present Harbour. Further, as per the conditions stipulated in the NOC, solid wastes and litter shall be collected and handed over to Karaikal Municipality properly. But absolutely, no such procedure been adopted resulting in accumulation of solid wastes including fish wastes in our village which is an annoying problem. I humbly submit that, because of the continuous spillage of oil and grease from the fishing vessels operating in the Harbour, the ground water is getting polluted. The mixing of air pollutants and toxic gases like Ammonia from the Ice Plants and accumulation of sludge in the surroundings of the village are causing health hazards. I humbly submit that if the proposed Project of 'Development of Smart and Integrated Fishing Harbour at Karaikal, Puducherry Sub work (A) Infrastructure facilities' is allowed to be carried out, it will add fuel into the fire.

7. I humbly submit that since our village is situated on the bank of Mullai River, having water flow throughout the year, the villagers are using only the

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ground water for drinking purpose. I submit that when the existing Karaikal Fishing Harbour was constructed, the Central Government through Central Water and Power Research Station (CWPRS) Department took into consideration that the estuary of Arasalar River should be dredged to a certain depth only, if the depth is increased more than that, the ground water would become more saline in nature and agriculture and drinking water resources will get affected. Considering that and complying with the provisions of National Coastal Zone Management Authority (NCZMA) Report, the Government has designed the Fishing Harbour with a berth to anchor mechanized fishing vessels having 13 metres length. I humbly submit that now, without doing any study from the geographical and environmental aspects, the Respondents 1 to 4 are taking steps for the expansion of Karaikal Fishing Harbour and issued the Notification for e-Tender for 'Construction of Dredging and Diaphragm Wall' violating the provisions of the Report

8. I further submit that the villagers of Karukalacherry including the Management of the Primary School have made representations in the year 2019 expressing their grievances on the expansion of Karaikal Fishing Harbour. I humbly submit that, we even sought permission to conduct a rally to that effect on 17.03.2020, but, due to COVID-19 lock down, the rally could not be conducted. However, accepting our representation, the Respondents have abandoned the proposal. I humbly submit that, at that time, it was assured from their side that there would be Public Feedback Meeting conducted explaining the *pros and cons* of the project, and without conducting such meetings, no expansion activity would be carried out. But Respondents 1 to 4 have just thrown all such

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~~18~~ assurances into the wind and are taking steps to expand the existing Fishing Harbour in full swing for the best reasons known to them.

9. I humbly submit that on behalf of our villagers, I caused a letter dated 06.11.2023 under Right To Information Act, 2005 raising queries about the proposed expansion project. I submit that the information rendered by the 1st Respondent through his reply dated 18.11.2023 pointing out the distance between the residences and school of our Karukalacherry Village and the proposed expansion Fishing Harbour as 1.5 km. is utter falsehood. I humbly submit that the actual distance is less than 300 metres. Hence, the proposed expansion of Karaikal Fishing Harbour is categorically violating the order of the Hon'ble Apex Court in *S. Jagannath -vs- Union of India and others* and the provisions of the Environment (Pollution) Act, 1986.

10. I humbly submit that in the month of September 2024, the people of our village came to know that in spite of our agitations, the Respondents 1 to 4 are taking steps to expand the Karaikal Fishing Harbour. On 05.09.2024, on behalf of our villagers, I caused a letter addressed under Right To Information Act, 2005 to 5th Respondent mentioning our grievances in the expansion project with copies to Respondents 1 to 4. In the reply letter dated 29.11.2024, the Dy. Director, Fisheries Department, Karaikal has admitted that there is no Sewage Water Treatment Plant or Cyclic Activated Sludge Treatment Plant functioning in the Harbour at present. I humbly submit that it is a matter of serious concern that in a Fishing Harbour, where more than 250 mechanized fishing vessels having the length of 18 metres to 24 metres are being operated there is no provision for treating the sludge accumulated to the tune of 500 liters approximately per day. I humbly submit that, when there is no Sewage Water Treatment Plant in operation

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presently, the proposed expansion of the Harbour with a view to accommodate more mechanized fishing vessels will make the situation bad to worse.

11. I humbly submit that the Dy. Director, Fisheries Department, Karaikal has further in his Reply letter dated 29.11.2024 specified that there is no Ice Plant constructed within the premises of Karaikal Fishing Harbour and only a Chill Plant was constructed by them and that too was not in operation. I submit that there are eight Ice Plants functioning in our village owned by private parties and the names are listed below:

- i. Venkateswara Ice Plant
- ii. Sri Lakshmi Ice Plant
- iii. Lalitha Devi Ice Plant
- iv. MK Ice Plant
- v. Madha Ice Plant
- vi. Archana Ice Plant
- vii. MS Ice Plant
- viii. Meena Ice Plant

Strangely, as per the letter of Commissioner cum Public Information Officer, Karaikal Municipality, license was granted by the Karaikal Municipality to set up only one Ice Plant namely, Meenatchi Ice Plant situated at Tsunami House, Karukalacherry and all other seven Plants did not possess license to operate. When such is the case, without obtaining necessary license to operate Ice Plants, how the Plant owners were able to get Approval from the Karaikal Planning Authority for construction of the Plant premises and installation of machineries is a mystery. I submit that even the present eight Ice Plants functioning in our village owned by private owners are poorly maintained and there is absolute failure on the part of

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the Pollution Control Committee, Puducherry to monitor the temperature and gas levels in storage areas and to identify potential hazards.

12. I further submit that one Mrs. Madhivani, residing at No.11, Raja Street, Kilinjal Road, Thalatheru Post, Karaikal is making arrangements to set up one more Ice Plant in the name and style of M/s. Cyndhavi Sri Ice Plant in our Village at a distance of less than 100 metres from the residences of villagers, against which, our villagers gave a petition to the 5th Respondent herein dated 28.12.2023 requesting not to grant license to the proposed Plant. I humbly submit that smelling the objection of our villagers, as a precautionary measure, the said Mrs. Madhivani has filed a caveat before the District Munsif Court, Karaikal against the representatives of the villagers.

13. I humbly submit that the Dy. Director, Fisheries Department, Karaikal has further revealed in his Reply letter that prior to the implementation of the project of 'Development of Smart and Integrated Fishing Harbour at Karaikal' sanctioning and approval would be obtained from all angles. But no such 'Consent to Establish/No Objection Certificate from Pollution Angle' from Puducherry Pollution Control Committee, Department of Science, Technology and Environment was obtained in this project. It is pertinent to note that the Puducherry Pollution Control Committee, Department of Science, Technology and Environment has extended the Validity to the proposed Reconstruction and Modernization of the Fishing Harbour, Karaikal only upto 02.03.2018 by mentioning specific conditions. In their letter dated 23.04.2016 addressed to The Project Director, Project Implementation Agency (PIA), Emergency, Tsunami Reconstruction Project (ETRP) Government of Puducherry, the Puducherry Pollution Control Committee has clearly mentioned in Clause 2 that 'this shall be

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the last extension and no further extension of the validity of the Consent to Establish / NOC shall be permitted'. Hence, issuing notification inviting e-Tenders for the project without getting 'Consent to Establish/No Objection Certificate from Pollution Angle' from Puducherry Pollution Control Committee itself is a violation and makes the notification invalid.

14. I humbly submit that, further we came to know through reliable sources that Clearance from the State Ground Water Unit and Soil Conservation, Puducherry has not been obtained for the proposed project of 'Development of Smart and Integrated Fishing Harbour at Karaikal, Puducherry, Sub Work:(A) Infrastructure facilities, NIT No.40/I&PH/TN/2024-25. Similarly, we reliably came to know in addition that 'Report on Compliance of conditions imposed to the Coastal Regulation Zone (CRZ) by the Ministry of Environment, Forest and Climate Change, New Delhi' has also not been obtained for the expansion project. Without obtaining the essential Clearance/Sanctioning from the above said authorities, the notification inviting e-Tenders was issued by the Respondents 1 to 3 in a half-baked manner for the best reasons known to them.

15. I humbly submit that on coming to know about the Notification issued by the 1st Respondent inviting e-tenders for the project of 'Development of Smart and Integrated Fishing Harbour at Karaikal, Puducherry, Sub Work:(A) Infrastructure facilities, NIT No.40/I&PH/TN/2024-25, on behalf of the Karukalacherry Village Public Welfare Society, I caused a lawyer's notice on the Respondents dated 07.04.2025 requesting them to stop opening of the scheduled e-Tender on 16.04.2025, and the notice was duly served upon the Respondents. In spite of the legal notice, the Respondents 1 to 3 have proceeded with the opening of e-Tender as scheduled. At present, our villagers are not able to gather

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the names of the successful bidders and hence, we could not add them as Respondents in this petition.

16. I submit that my forefathers and the ancestors of our villagers are living in that village for centuries. The people of the entire village are under acute apprehension that if the expansion project is allowed to be implemented, in order to accommodate more mechanized fishing vessels, dredging will be done to more profound depth and the very livelihood of the entire village would be at dreadful stake and the whole village will be forced to vacate their native place once for all. The Respondents 1 to 4 never even show any consideration to the request of the villagers to conduct a Public Feedback Meeting to address their grievances. Under these circumstances, we, the villagers of Karukalacherry have no other option except to knock the doors of this Hon'ble Court by way of this Writ Petition.

17. I humbly submit that I have not filed any other Writ Petition for the relief sought for in this Writ petition. I have no other effective alternative remedy except to approach this Hon'ble Court under Article 226 of the Constitution of India.

For the reasons aforesaid, it is therefore just and necessary that this Hon'ble Court may be pleased to issue appropriate Writs, Orders, Directions and more particularly issue a Writ in the nature of MANDAMUS, directing the Respondents 1 to 4 to cancel the e-Tender Notification issued by the 1st Respondent inviting bids for the 'Development of Smart and Integrated Fishing Harbour at Karaikal, Puducherry, Sub Work:(A) Infrastructure facilities, NIT No.40/I&PH/TN/2024-25, with immediate effect and to pass such other orders or directions as this

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Hon'ble Court may deem fit and proper in the circumstances of the case, award costs and render justice.

Solemnly affirmed at Chennai

On this day of April 2025

And signed his name in my presence

Before Me

Advocate :: Chennai

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IN THE HIGH COURT OF
JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P. No. of 2025

C.Kandasamy ... Petitioner

Versus

The Executive Engineer,
Irrigation and Public Health
Division, Public Works
Department,
Government of Puducherry,
Karaikal - 609 602.

and others ... Respondents



TYPED SET OF PAPERS

GJR

M/s. P.Meenakshi
K.Baskaran
V.Prem Kumar
V.Revathi
Counsel for Petitioner
9710640971

ANNEXURE-2

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P.No. 17242 of 2025

C. Kandasamy, M, aged 63,
S/o. Chidambaram,
160, Tsunami Nagar,
Karukalacherry,
Karaikal-609 604

...Petitioner

-vs-

The Executive Engineer,
Irrigation and Public Health Division,
Public Works Department,
Government of Puducherry,
Karaikal 609 602 & 4 others

...Respondents

AFFIDAVIT OF REJOINDER FILED BY THE PETITIONER

I, C. Kandasamy, aged 63 years, S/o. Chidambaram, residing at 160, Tsunami Nagar, Karukalachery, Karaikal District-609 604, Puducherry do hereby solemnly affirm and sincerely state as follows:

1. I humbly submit that I am the petitioner in this Writ Petition and humbly submit the following points before this Hon'ble court.

2. I humbly submit that the respondents have admitted in Para No. 6 of the counter that the existing fishing harbour constructed in the year 2010 is of the capacity to berth only 80 to 90 mechanized boats of length 11 to 15 mts. And at present there is increase both in the number as well as length of the boats to more than 250 boats. But the allegation that there is no mechanism to treat effluents and

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C. Kandasamy

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sludge accumulated hundreds of litres per day, by way of Sewage Treatment Plant or Effluent Treatment Plant remains unanswered. The respondents could not point out that there is a plant in functioning condition to treat the sludge. Similarly, they have not whispered anything about present procedure for disposal of solid wastes including fish waste through Karaikal municipality. Hence, I submit that under the present circumstances, if the expansion project is allowed to be implemented, the situation will become bad to worse.

2. I humbly submit that according to the respondents only Techno – Economic Feasibility report was received from CENTRAL INSTITUTE OF COASTAL ENGINEERING FOR FISHERY (CICEF). The report ought to have been placed by the respondents before the Puducherry Pollution Control Committee (PCC), Central Water and Power Research Station (CWPRS) and National Coastal Zone Management Authority for their evaluation and study to issue NOC / sanction / approval / clearance. But the respondents failed to do so before the opening of e-tender on 16.04.2025. It is strange to note that without getting necessary NOC / approval / sanction / clearance from the above said authorities, Detailed Project Report (DPR) was prepared and administrative approval for an amount of Rs.119.94 crore was granted by the Government.

3. I humbly submit that the respondents have mentioned in Para No.8 that 'the process of tender starts from calling of tenders, submission of the bid, and approval of tender by the competent authority, all of which would consume considerable time. Hence the tenders were called and date was fixed for opening them however with a condition that all necessary statutory clearance must be obtained before commencement of work'. I humbly submit that we apprehend that if a deadline is fixed for getting statutory clearance such as 2 months, there could not be enough time

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C. Kanda Rao

for the authorities to evaluate or study whether the existing fishing harbour is suitable for implementing the expansion project.

4. I humbly submit that according to the respondents, the 4th respondent has issued GO. Rt. No.17/Fy on 30.03.2025 and ABC Techno Labs India Private Limited Chennai was appointed as consultant on 31.03.2025 for obtaining the necessary clearances. According to their contention clearances must have been obtained within 2 months. From 30.03.2025 to till now, already 4 months have been elapsed and apparently none of the Authorities have issued NOC / Approval / Sanction / Clearance till the submission of counter before this Hon'ble Court. From this, it is crystal clear that the respondents are acting in a hurry-bury manner without following the norms and procedures. The contention of the respondents that 'after opening technical bid and financial bid but before commencing the work the respondents will obtain all necessary clearances as per the administrative approval of the Government' is nothing but a cock-bull story.

5. I humbly submit that the distance between our village and the existing fishing harbour is around 300 metres only. Further, the contention that there is no unregistered mechanized fishing vessel operating illegally is utter falsehood. The entire villagers are witnessing the movements of unregistered fishing vessels in the existing harbour. The respondents are trying to hide a pumpkin in a heap of rice.

6. I humbly submit that the contention of the respondents that 'there exists 1 MLD (1 Mega litre = 10 lakhs litres per day) capacity of effluent treatment plant (ETP) is available in the existing harbour but not in working condition due to non-availability of sufficient effluent' is nothing but a concoction. The respondents have admitted in their counter that the number of mechanized boats is increased from

90 to 250 approximately. When such is the case, the quantity of effluent generated from the spillage of oil and grease from the boats must have been tripled by this time. The contentions of the respondents are contradictory to each other. I humbly submit that by the above said contention the respondents have categorically admitted about the lack of mechanism to treat waste water and sludge in the existing harbour. When such is the case, if the expansion project is allowed to be implemented without getting NOC/clearance from the Puducherry Pollution Control Committee, the river water will become more polluted, and the entire village will lose their livelihood and has to vacate their native place once for all.

7. I humbly submit that the respondents have mentioned in the Para 14 that they have also 'addressed the Pondicherry Ground Water Authority for issuance of NOC / clearance for taking of the work'. The letter was sent on 18.11.2024. But the respondents could not disclose the fact whether the NOC / clearance was obtained till the time of submission of their counter. This also makes clear that the e-tenders are invited by the respondents in a hurry bury manner.

8. I humbly submit that the respondents have admitted in Para 17 that there is a 'Chill Plant available in the existing harbour and it is not in operation'. I humbly submit that the contention of the respondents that 'there are number of ice plants outside the existing fishing harbour belonging to private agencies, and are not within the ambit of Fisheries Department' is reckless and an act of abandoning the responsibility. I humbly submit that the respondents cannot act at their whims and fancies by throwing all statutory responsibilities into the wind.

9. I humbly submit that the e-tenders are opened as early as on 16.04.2025. But, according to the respondents, opportunity of hearing was given to the *Panchayatdars*

Page No. 4

Corrs.:

C. Kamadaj.

only on 21.04.2025 and 03.07.2025, after opening of the *e*-tenders. In fact, none of the villagers attended that meeting. The public have made agitations against the proposed project in a mass manner and that was published in local dailies. The newspaper reports are filed along with this Affidavit of Rejoinder.

10. I humbly submit that in the letter (Page No.210 of the typed set) it was clearly mentioned in Para 2 that 'The CRZ map prepared by the Institute of Remote Sensing (IRS), Anna University, Chennai indicates that the proposed berthing facilities earmarked for motorized crafts (beach landing crafts) on the eastern bank of Mullai River falls in the CRZ 1 A which is 'No Development Zone'. I humbly submit that 'No Development Zone' is a designated area where construction and development are prohibited to protect the coastal environment. Particularly, CRZ-1A refers to areas within the Coastal Regulation Zone that are ecologically sensitive and play a crucial role in maintaining the integrity of the coast. It is a highly regulated, vulnerable area close to breeding and spawning grounds of fish and other marine life, playing a vital part in genetic biodiversity. I therefore submit that unless a detailed report of Coastal Regulation Zone (CRZ) by the Ministry of Environment, Forest and Climate Change is received, no further action is allowed to be taken in the expansion project.

11. I humbly submit that the respondents have not relocated the entire project. Only small motorized boats are allowed to berth on the southern bank of Arasalar river. The large mechanized boats are still accommodated only on the northern bank of Mullai River. Our village situates within 100 metres from there. The existing fishing harbour situates at the confluence of Arasalar River and Mullai River. The entire area is categorized as CRZ-1A zone and there cannot be any separation or

Page No. 5

Corrs.:

C. Kandarasay.

segregation as eastern bank or southern bank. Hence, the proceedings should be stopped on emergency basis unless and until a complete study is made on this aspect.

C. Kandasamy

Solemnly affirmed at Chennai

On this the 6th day of
August, 2025.

Before me

Advocate, Chennai



(Karaikal District, Puducherry)
IN THE HIGH COURT OF
JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P.No. 17242 / 2025

C. Kandasamy, M, aged 63,
S/o. Chidambaram

...Petitioner

-vs-

The Executive Engineer and
4 others

...Respondents

AFFIDAVIT OF
REJOINDER FILE BY THE PETITIONER



P. MEENAKSHI
K. BASKARAN
V. PREM KUMAR
V. REVATHI
Counsels for Petitioner



GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE

3rd Floor, Housing Board Complex, Anna Nagar, Puducherry - 605 005
Phone : (0413) 2201256 Fax : (0413) 2203494



CONSENT TO ESTABLISH

Ref. :No. (532264) / (2025)

Date:01/09/2025

Sub :Puducherry Pollution Control Committee - FISHING HARBOUR, KARAIKAL - Consent to Establish under Section 25 / 26 of The Water (Prevention and Control of Pollution) Act, 1974, as amended -Reg.

Ref : 532264 Dated 12/08/2025 of Mohamad Ismail

Consent to Establish is hereby granted under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended (hereinafter referred to as 'The Act') and the Rules and Orders made there under for discharge or continuation of discharge of sewage or trade effluent to

Mohamad Ismail ,The Director ,FISHING HARBOUR, KARAIKAL ,Block-7, t.s.no.15, r.s no.199, karukalacherry, oduthurai revenue village, karaikal municipality, karaikal district, union territory of puducherry

CATEGORY: ORANGE

SIZE:LARGE

LOCATION:Block-7, t.s.no.15, r.s no.199, karukalacherry, oduthurai revenue village, karaikal municipality, karaikal district, union territory of puducherry

(hereinafter referred to as 'The Applicant') authorizing him/her/them to Operational the industry / commercial establishment in the site mentioned below subject to following special and general conditions:

Block-7, t.s.no.15, r.s no.199, karukalacherry, oduthurai revenue village, karaikal municipality, karaikal district, union territory of puducherry

Validity of Consent:

This Consent is valid for a period of 5 years to establish the unit under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended, subject to the Special and General conditions enclosed.

In case the applicant fails to establish the unit within a period of 5 years he shall apply for extension of consent in the prescribed application 4 months before expiry of this Consent.

The applicant shall apply for necessary Consent to Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended, 4 month before commencement of trial production / operation.

MEMBER SECRETARY

To
Mohamad Ismail/The Director
FISHING HARBOUR, KARAIKAL,Block-7, t.s.no.15, r.s no.199, karukalacherry, oduthurai
revenue village, karaikal municipality, karaikal district, union territory of puducherry

SPECIAL CONDITIONS

1. Notwithstanding anything contained in any other Act or Rules or Notifications this clearance is given from pollution angle only.

2. Details of Products and By-products manufactured:

S.No.	Description	Quantity	Unit
a	Main Products manufactured:		
1	Fishing harbour	29647	TPA
b.	By-Product		

3. Details of Water Consumption:

Water Requirement for	Quantity in KLD	Water Source
Domestic Use	66.0	Public supply
Cooling	75.0	Public supply
Process	25.0	Public supply/sea water
Floor and Vessel Washing	82.2	Sea Water

4. The applicant shall have the following outlets with maximum discharge quantities and disposal point as specified in the table for discharge of sewage / trade effluent. Any change in the outlets has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
1	Sewage	60.0	Land Discharge for irrigation
2	Trade Effluent	82.2	ETP and recycled back to process

5. The applicant shall provide comprehensive effluent treatment plant consisting of Primary/ Secondary and/or Tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards before disposal (If applicable).

S.No	Name	Concentration Standard	Mass standard (if applicable)
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6. The applicant shall provide, comprehensive sewage treatment plant as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated waste water to the following standards before disposal (If applicable):

S.No	Name	Concentration Standard	Mass standard to be complied (if applicable)
1	pH	5.5-9	
2	Suspended Solids (mg/l)	20 mg/l	
3	BOD, 3 days, 27 deg.C	10 mg/l	
4	COD	50 mg/l	
5	N- Total	10 mg/l	
6	Fecal Coliform(FC)	Desirable - 100 MPN/100 ml, Permissible - 230 MPN/100 ml	
7	Oil & Grease	10 mg/l	

7. The details of STP / ETP to be provided is as follows:

S.No.	Treatment unit name	No. of unit	Dimension (in meter)
Sewage Treatment Plant Capacity : 100 KLD			
1	Sewage Treatment Plant	1	As per Standard
Effluent Treatment Plant Capacity: 150 KLD			
1	ETP	1	As per Standard

8. The treated waste water shall be reused within the unit for gardening, toilet flushing and industrial use to the maximum extent possible.

9. The ETP/STP units shall be impervious to prevent ground water pollution.

10. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.

11. The chemical sludge from the ETP shall be properly collected, stored in the HDPE barrel and properly disposed off through authorized person.

12. There shall be no perceptible odour outside the industry's premises.

13. The unit shall provide digital flow meter to the inlet and outlet of the treatment plant and proper records shall be maintained in log book.

14. Separate energy meter shall be provided for the ETP / STP and proper records shall be

maintained in log book.

15. The unit shall provide an alternate power source along with separate energy meter for the Effluent Treatment Plant / Sewage Treatment Plant to ensure continuous operation of the Treatment Plant.

16. The applicant shall measure and record the water consumption by fixing up water meter at such places as may be prescribed and shall furnish Water Cess Returns in Form I on or before 5th of every calendar month under the provisions of Water (Prevention and Control of Pollution) Cess Rules, 1978, if applicable.

17. The applicant shall submit the Environmental Statement in Form V before 30th September every year as per the Rule No.14 of the E(P) Rules, 1986 & Amendments.

18. Specific Conditions:

1. The project envisages comprehensive infrastructure development for both FRP boats and trawlers/mechanized vessels, including beach landing slope, diaphragm wall, sloping hard, boat parking areas, fish and tuna auction halls, 75 TPD ice plant with chilled storage, fish processing units, boat repair shop, net mending/drying sheds, gear sheds, fishermen rest sheds, civic amenities, sewage treatment plant, effluent treatment plant, parking facilities, asphalt/internal roads, and a compound wall around the harbour premises. Additionally, maintenance dredging (2.32 lakh cu.m./annum) in the Arasalar and Mullaiyar stretches will ensure safe navigation. Green infrastructure such as solar panels and rainwater harvesting, along with smart infrastructure like ICT and IoT systems, will be integrated for efficient harbour operations.

2. The unit shall obtain mandatory CRZ Clearance from the competent authority under the CRZ Notification, 2011 (as amended), prior to commencement of any construction or expansion activities within CRZ areas.

3. The trade effluent generated from fish washing in auction hall, fish box washing, and fish processing operations shall not exceed 108 KLD and shall be treated in proposed Effluent Treatment Plant (ETP) of 150 KLD design capacity. The treated effluent shall be completely reused for fish washing and shall be of hygienic quality fit for reuse.

4. The domestic sewage generation shall not exceed 62 KLD and shall be treated in proposed Sewage Treatment Plant (STP) of 100 KLD capacity and treated water shall be used for Gardening and Toilet Flushing within the premises. The treated sewage shall meet the standards prescribed under the Environment Protection Rules, 1986.

5. The unit shall provide proper monitoring arrangements including flow meters, energy meters and logbooks to record wastewater generation, treatment and reuse in both the ETP and STP.

6. Quarterly monitoring of the treated sewage and effluent quality shall be conducted through NABL accredited laboratory and reports shall be regularly submitted to the Puducherry Pollution Control Committee.

7. Fish waste shall be segregated, hygienically collected and stored in closed containers, and disposed of to the authorized poultry feed/animal feed vendors on a daily basis without causing any odour nuisance or shall be processed and treated through in-situ composting, bio-methanation, or any other environmentally sound method within the premises.

8. The municipal solid waste generated from the harbour premises shall be properly collected daily, segregated at source into biodegradable and non-biodegradable fractions and stored in a designated area earmarked for the purpose within the premises. As per Rule 4(7) of the Solid Waste Management Rules, 2016, the biodegradable fraction shall be processed and treated through in-situ composting, bio-methanation, or any other environmentally sound method within the premises. The non-biodegradable and recyclable waste shall be handed over to authorized recyclers/re-processors. No open dumping, burning or indiscriminate disposal of solid waste shall be carried out.

9. The Special Condition No. 16 related to water cess mentioned above in this consent order is not applicable and shall be ignored.

Member Secretary

GENERAL CONDITIONS

1. Notwithstanding anything contained in this Consent to Establish, the Puducherry Pollution Control Committee hereby reserves its right and power under Section 27 (2) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 to revoke any or all the conditions imposed herein and to modify or stipulate additional conditions.

2. The applicant shall not undertake any expansion, modernization, diversification, change of location, change of process, change of products etc., without the prior approval / clearance from this authority.

3. The Green Belt shall be designed and maintained to achieve attenuation factor conforming to the day and night noise standards prescribed for land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable indigenous perennial varieties with specific reference to climate and soil conditions and maintained.

4. The Bio-degradable Solid Waste generated shall be properly collected, segregated and disposed through composting or Bio-methanation within the premises.

5. The Non-Bio-degradable Solid Waste shall be handed over to the concerned Municipality / Commune Panchayats. Dumping the same on land or in any water bodies is strictly prohibited.

6. The organic sludge from the secondary aeration process of Sewage / Effluent Treatment Plants shall be composted along with other Bio- degradable solid waste and shall be used as manure for the green belt development.

7. All Hazardous wastes shall be stored and disposed as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 after obtaining necessary authorization from the PPCC.

8. The Plastic Waste generated shall be segregated and shall be disposed through authorized recyclers only.
9. The Project Proponent shall not use any items prohibited under the Notification on Ban of Single Use Plastics, vide G.O. Ms. No. 18/Envvt./2019, Puducherry dated 30th July, 2019 and Plastic Waste Management (2nd Amendment) Rules, 2022, notified by MoEF&CC, GoI., failing which, enforcement action, as deemed fit, will be initiated, as per the provisions of the Environment (Protection) Act, 1986, along with its amendments, from time to time.
10. The project proponent shall ensure that, e-Waste generated shall be collected and segregated suitably and shall be channelized to authorized collection centers or registered dismantlers or recyclers or shall be returned back to pick up by the take back services provided by its producers, conforming to the E- Waste (Management) Amendment Rules, 2018, as amended from time to time.
11. The project proponent shall ensure that, the used batteries are not disposed of in any manner, other than depositing with the dealer, manufacturer, importer, assembler, registered recycler, reconditioner or at the designated collection centers, confirming to the Batteries Waste Management Rules, 2001, as amended from time to time.
12. Appropriate rainwater harvesting structures shall be installed for maximizing collection and reuse of rain water and / or recharge of ground water.
13. Solar street lighting shall be provided for illumination of common areas, lighting for gardens, community recreational areas, in addition to the Solar Water Heaters.
14. Traffic congestion at the entry and exit points from the roads adjoining the proposed site shall be avoided. The parking shall be fully internalized and no public space shall be utilized for the same.
15. The project proponent shall make separate allocation of funds for the installation and maintenance of proper pollution and environmental measures and earmark separate staff for operation and maintenance of the control system.
16. Energy efficient lighting systems like LED's and energy efficient equipment with star rating shall be installed for energy conservation.
17. Used CFL's/TFL's/LED's should be properly collected and disposed off / sent to for recycling as per the prevailing guidelines / rules of the regulatory authority to avoid toxic contamination.
18. 5% of power requirement of the unit shall be met out from renewable energy sources within period of three years as per PPA Building Bye-Laws vide G.O.Ms.No.5/2012 dt., 05.03.2012, as applicable.
19. The building shall comply with requirements of the Energy Conservation Building Code (ECBC), as applicable.

20. The applicant shall take all possible measures to create pollution free surroundings. Housekeeping shall be maintained clean. Sufficient green belt shall be provided all around the unit.

21. This Consent Order shall be exhibited in the office room and must be made available to the inspecting officers of this Committee.

22. All the conditions shall be enforced under the provisions of the Environment (Protection) Act, 1986, along with its amendments, from time to time.

Member Secretary



GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE

3rd Floor, Housing Board Complex, Anna Nagar, Puducherry - 605 005
Phone : (0413) 2201256 Fax : (0413) 2203494



CONSENT TO ESTABLISH

Ref. :No. (532264) / (2025)

Date:01/09/2025

Sub :Puducherry Pollution Control Committee - FISHING HARBOUR, KARAIKAL - Consent to Establish under Section 21 of The Air (Prevention and Control of Pollution) Act, 1981, as amended - Reg.

Ref : 532264 dated 12/08/2025 of Mohamad Ismail

Consent to Establish is hereby **expansion** under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended (hereinafter referred to as 'The Act') and the Rules and Orders made there under for emission / continuation of emission to

Mohamad Ismail, The Director, FISHING HARBOUR, KARAIKAL, Block-7, t.s.no.15, r.s no.199, karukalacherry, oduthurai revenue village, karaikal municipality, karaikal district, union territory of puducherry

CATEGORY : ORANGE

SIZE :LARGE

LOCATION :Block-7, t.s.no.15, r.s no.199, karukalacherry, oduthurai revenue village, karaikal municipality, karaikal district, union territory of puducherry

(hereinafter referred to as 'The Applicant') authorizing him/her/them to **Operational** the industry / commercial establishment in the site mentioned below subject to following special and general conditions:

Block-7, t.s.no.15, r.s no.199, karukalacherry, oduthurai revenue village, karaikal municipality, karaikal district, union territory of puducherry

Validity of Consent:

This Consent is valid for a period of 5 years to establish the unit under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended, subject to the Special and General conditions enclosed.

In case the applicant fails to establish the unit within a period of 5 years he shall apply for extension

of consent in the prescribed application 4 months before expiry of this Consent.

The applicant shall apply for necessary Consent to Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended, 4 month before commencement of trial production / operation. **4 month** before commencement of trial production / operation.

MEMBER SECRETARY

To
Mohamad Ismail/The Director
FISHING HARBOUR, KARAIKAL
Block-7, t.s.no.15, r.s no.199, karukalacherry, oduthurai revenue village, karaikal municipality,
karaikal district, union territory of puducherry

SPECIAL CONDITIONS

1. Notwithstanding anything contained in any other Act or Rules or Notifications this clearance is given from pollution angle only.

2. Details of Products and By-products manufactured:

S.No.	Description	Quantity	Unit
a	Main Products manufactured:		
1	Fishing harbour	29647	TPA
b.	By-Product		

3. The applicant shall erect the chimney(s)/stack(s) of the following specifications:

S.No.	Chimney / Stack attached to	Height of the stack in metre	Diameter, m	Volume Nm ³ /hr
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4. The applicant shall install a comprehensive air pollution control system consisting of control equipment as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Chimney / Stack	Control Equipment	Relevant - parameters & standard limits
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5. The applicant shall observe the following fuel consumption:

S.No	Type of fuel	Maximum quantity /day
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6. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the Board's staff. The chimney/stacks attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

7. Interlocking shall be provided with the Process and Pollution Control Systems

8. Separate Energy Meters shall be installed for the Air Pollution Control Systems and proper records shall be maintained in the log book.

9. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 and control the noise to the prescribed levels.

10. The industry shall take adequate measures for control of noise from its own source so as to comply with the standards as may be applicable. Noise Level should not exceed .. dB (A) and. dB (A) during daytime and night times respectively.

11. DG Sets shall meet the noise and air emission standards prescribed under The Environment (Protection) Rules, 1986 and shall be provided with integral acoustic enclosure. The applicant shall

comply with order of Hon,ble National Green Tribunal dated 11.05.2015 in Appeal No. 12(Tsc) of 2013, Original Application No. 17(THC) of 2013 and Original Application No. 32(ITHC) of 2013 and implement all conditions in the CPCB Guidelines for DG Set. The DG set which are 15 years old or completed 50,000 Hours of Operation shall not be used.

12. The unit shall provide minimum stack height (H) to the DG sets as per the formula $H = h + 0.2 \sqrt{KVA}$ where KVA= total generation capacity and h= Height of the building where DG set is installed.

13. The Industry shall take appropriate measures to ensure that the ground level concentration shall comply with revised National Ambient Air Quality Standards dated 16.11.2009 notified by MoEF&CC, GOI.

14. There shall not be any perceptible odour outside the industry's premises.

15. Any change in the emission source / process / Air Pollution Control System / fuel shall be brought to the notice of this Authority in writing and fresh consent has to be obtained, as required.

16. The unit shall submit the Environmental Statement in Form V before 30th September every year as per the Rule No.14 of the E(P) Rules, 1986 & Amendments.

17. Specific Conditions:

1. The project envisages comprehensive infrastructure development for both FRP boats and trawlers/mechanized vessels, including beach landing slope, diaphragm wall, sloping hard, boat parking areas, fish and tuna auction halls, 75 TPD ice plant with chilled storage, fish processing units, boat repair shop, net mending/drying sheds, gear sheds, fishermen rest sheds, civic amenities, sewage treatment plant, effluent treatment plant, parking facilities, asphalt/internal roads, and a compound wall around the harbour premises. Additionally, maintenance dredging (2.32 lakh cu.m./annum) in the Arasalar and Mullaiyar stretches will ensure safe navigation. Green infrastructure such as solar panels and rainwater harvesting, along with smart infrastructure like ICT and IoT systems, will be integrated for efficient harbour operations.

2. The unit shall obtain mandatory CRZ Clearance from the competent authority under the CRZ Notification, 2011 (as amended), prior to commencement of any construction or expansion activities within CRZ areas.

3. DG set of 240 KVA shall have a stack height of minimum 3 m above building height, with in-built acoustic enclosure to minimize noise.

4. Fish waste shall be segregated, hygienically collected and stored in closed containers, and disposed of to the authorized poultry feed/animal feed vendors on a daily basis without causing any odour nuisance or shall be processed and treated through in-situ composting, bio-methanation, or any other environmentally sound method within the premises.

5. The municipal solid waste generated from the harbour premises shall be properly collected daily, segregated at source into biodegradable and non-biodegradable fractions and stored in a designated area earmarked for the purpose within the premises. As per Rule 4(7) of the Solid Waste Management Rules, 2016, the biodegradable fraction shall be processed and treated through in-situ composting, bio-methanation, or any other environmentally sound method within the premises. The non-biodegradable and recyclable waste shall be handed over to authorized recyclers/re-processors. No open dumping, burning or indiscriminate disposal of solid waste shall be carried out.

GENERAL CONDITIONS

1. Notwithstanding anything contained in this Consent to Establish, the Puducherry Pollution Control Committee hereby reserves its right and power under Section 27 (2) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 to revoke any or all the conditions imposed herein and to modify or stipulate additional conditions.
2. The applicant shall not undertake any expansion, modernization, diversification, change of location, change of process, change of products etc., without the prior approval / clearance from this authority.
3. The Green Belt shall be designed and maintained to achieve attenuation factor conforming to the day and night noise standards prescribed for land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable indigenous perennial varieties with specific reference to climate and soil conditions and maintained.
4. The Bio-degradable Solid Waste generated shall be properly collected, segregated and disposed through composting or Bio-methanation within the premises.
5. The Non-Bio-degradable Solid Waste shall be handed over to the concerned Municipality / Commune Panchayats. Dumping the same on land or in any water bodies is strictly prohibited.
6. The organic sludge from the secondary aeration process of Sewage / Effluent Treatment Plants shall be composted along with other Bio- degradable solid waste and shall be used as manure for the green belt development.
7. All Hazardous wastes shall be stored and disposed as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 after obtaining necessary authorization from the PPCC.
8. The Plastic Waste generated shall be segregated and shall be disposed through authorized recyclers only.
9. The Project Proponent shall not use any items prohibited under the Notification on Ban of Single Use Plastics, vide G.O. Ms. No. 18/Envnt./2019, Puducherry dated 30th July, 2019 and Plastic Waste Management (2nd Amendment) Rules, 2022, notified by MoEF&CC, GoI., failing which, enforcement action, as deemed fit, will be initiated, as per the provisions of the Environment (Protection) Act, 1986, along with its amendments, from time to time.
10. The project proponent shall ensure that, e-Waste generated shall be collected and segregated suitably and shall be channelized to authorized collection centers or registered dismantlers or recyclers or shall be returned back to pick up by the take back services provided by its producers, conforming to the E- Waste (Management) Amendment Rules, 2018, as amended from time to time.
11. The project proponent shall ensure that, the used batteries are not disposed of in any manner, other than depositing with the dealer, manufacturer, importer, assembler, registered recycler, reconditioner or at the designated collection centers, conforming to the Batteries Waste Management

Rules, 2001, as amended from time to time.

12. Appropriate rainwater harvesting structures shall be installed for maximizing collection and reuse of rain water and / or recharge of ground water.

13. Solar street lighting shall be provided for illumination of common areas, lighting for gardens, community recreational areas, in addition to the Solar Water Heaters.

14. Traffic congestion at the entry and exit points from the roads adjoining the proposed site shall be avoided. The parking shall be fully internalized and no public space shall be utilized for the same.

15. The project proponent shall make separate allocation of funds for the installation and maintenance of proper pollution and environmental measures and earmark separate staff for operation and maintenance of the control system.

16. Energy efficient lighting systems like LED's and energy efficient equipment with star rating shall be installed for energy conservation.

17. Used CFL's/TFL's/LED's should be properly collected and disposed off / sent to for recycling as per the prevailing guidelines / rules of the regulatory authority to avoid toxic contamination.

18. 5% of power requirement of the unit shall be met out from renewable energy sources within period of three years as per PPA Building Bye-Laws vide G.O.Ms.No.5/2012 dt., 05.03.2012, as applicable.

19. The building shall comply with requirements of the Energy Conservation Building Code (ECBC), as applicable.

20. The applicant shall take all possible measures to create pollution free surroundings. Housekeeping shall be maintained clean. Sufficient green belt shall be provided all around the unit.

21. This Consent Order shall be exhibited in the office room and must be made available to the inspecting officers of this Committee.

22. All the conditions shall be enforced under the provisions of the Environment (Protection) Act, 1986, along with its amendments, from time to time.

Member Secretary

No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/36/
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
 PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
 3rd Floor, PIB Building, Anna Nagar, Puducherry – 605 005.
 Telephone: (0413) 2201256 ; Telefax: (0413) 2203494

Puducherry, the

10 SEP 2025

To
 The Member Secretary
 State Environment Impact Assessment Authority
 Puducherry.

Madam.

Sub: PCZMA – CRZ Clearance for proposed Development of Smart and Integrated Fishing Harbour at R.S. No. 199, T.S. No. 15, Ward – L, Block No. 7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare, Government of Puducherry – Reg.

Ref: 1. Parivesh 2.0 Proposal IA/PY/CRZ/549607/2025 dated 28.08.2025.
 2. Project proponent Letter dated 03.09.2025.
 3. Minutes of the 54th Meeting of PCZMA held on 03.09.2025.

With reference to the above mentioned subject, it is informed that the above said proposal is forwarded to the State Environment Impact Assessment Authority (SEIAA) vide reference (1) cited above for taking further action at your end.

Yours sincerely,



(SMITHA. R, IAS)

**SPECIAL SECRETARY-cum- DIRECTOR (DSTE)/
 MEMBER SECRETARY (PCZMA)**

Encl: Application along with enclosures received from DF&FW, Puducherry.

Copy to:

1. The Director
 Department of Fisheries and Fishermen
 Welfare, Puducherry.

- For necessary information and follow
 up with SEIAA for CRZ clearance

2. Standing Guard File.

41
No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
3rd Floor, PHB Building, Anna Nagar, Puducherry – 605 005.
Telephone: (0413) 2201256 ; Telefax: (0413) 2203494

Puducherry, the

10 SEP 2025

To
The Member Secretary
State Environment Impact Assessment Authority
Puducherry.

Madam,

Sub: PCZMA – CRZ Clearance for proposed Development of Smart and Integrated Fishing Harbour at R.S. No. 199, T.S. No. 15, Ward – L, Block No. 7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare, Government of Puducherry – Reg.

Ref: 1. Parivesh 2.0 Proposal IA/PY/CRZ/549607/2025 dated 28.08.2025.
2. Project proponent Letter dated 03.09.2025.
3. Minutes of the 54th Meeting of PCZMA held on 03.09.2025.

With reference to the above mentioned subject, it is informed that the above said proposal was placed in the 54th meeting of the Puducherry Coastal Zone Management Authority (PCZMA) held on 03.09.2025.

The Authority heard the proposal and noted the following:

- 18/09/2025*
- (i) The proposed site falls under CRZ-IB, CRZ-II and IV-B as per the existing Coastal Zone Management Plan (CZMP) prepared under Coastal Regulation Zone (CRZ) Notification, 2011.
 - (ii) The proposal involves (1) The upgraded facility to accommodate 457 fishing vessels, including 209 FRP motorized crafts, 248 trawlers of varying sizes, and 5 tuna boats (2) Fish handling 29,647 TPA (3) Auction Halls (4) Tuna grading and packing facilities (5) Net mending and Drying areas (6) Ice plant (75T/day) (7) Fish processing units (8) Fuel storage (9) Maintenance dredging 2.32 Lakh Cu.m., (10) Repairing quay (11) Boat repair sheds (12) Fishermen amenities (13) Effluent Treatment Plant (14) Sewage Treatment Plant (15) RC diaphragm wall (16) Communication facilities (17) Roads, Water, Electricity, Drainage, and Sanitation (18) Sea water OHT (19) Fresh Water OHT (20) Gear Head (21) Boat parking (22) Fishermen rest shed (23) Compound wall (24) Radio Communication Centre.
 - (iii) The overall total water requirement is expected to be 141 KLD (101 KLD fresh water from local authority and 40 KLD from other sources including sea water). During the operation phase the total water requirement for washing is estimated as 107.2 KLD (Consisting of 25 KLD of fresh water and 82.2 KLD of seawater).

Page | 1



(iv)

Structures (Ice Plant, Fish Processing plant, STP/ETP) proposed in the CRZ I-B as per CRZ Map 1: 4000 scale shall be planned/shifted in the Non-CRZ area for which commitment was given by the project proponent during the meeting.

The Authority after due deliberation recommended the proposal to the State Environment Impact Assessment Authority (SEIAA), subject to the conditions as stipulated by PCZMA.

1. The fish handling capacity of the fishing harbour as per DPR is 29,647 TPA. The project proponent shall obtain the requisite Environmental Clearance in accordance with the provisions of the EIA Notification, 2006, if the capacity exceeds 30,000 TPA.
2. The maintenance dredging of 2.32 lakh m³ carried out in the Mullaiyar and Arasalar Rivers shall be utilized for harbour reclamation (Approx. 1,70,300 m³) and the remaining dredged sand shall be used for beach nourishment / replenishment of the coast. Necessary environmental safeguards as proposed in the National Framework of Sediment Management published by the Ministry of Jal Shakti, and in compliance with the O.M dated 12.07.2023 notified by the MoEF&CC shall be complied with.
3. Dredging shall not be carried out during the fish breeding and turtle nesting seasons.
4. Sensors for real-time water quality monitoring shall be installed in the water body to assess the pollutants and the same shall be connected to PPCC server.
5. The project proponent shall ensure that there shall be no adverse impact on the coastal ecosystem and marine organisms including mangroves. Wherever, mangrove area is likely to be affected minimum 3 times of the area affected shall be taken up for compensatory afforestation after obtaining necessary clearance from the Department of Forest and Wildlife.
6. The Building Plan parameters shall be in conformity with the existing local Town and Country Planning Regulations as modified from time to time, with the existing floor space index or floor area ratio as per 1991 level. The proponent shall obtain necessary Environmental Clearance from the competent authority if there is any increase in the built-up area over and above 20,000 sq.m.
7. The project proponent shall obtain necessary clearance from PCZMA before carrying out any alteration / modification in the project other than those for which CRZ clearance has been obtained.
8. The project proponent shall not construct any tube well for extraction of water in the CRZ area. Extraction of groundwater in the CRZ area is a prohibited activity under CRZ Notification, 2011.

9. The project proponent shall make necessary arrangement for sourcing of water through public supply or private suppliers authorized by Puducherry State Ground Water Authority.
10. The intake of 82.2 KLD of water from the Mullaiyar river for the fish washing activity shall be subject to necessary treatment as per the DPR.
11. A Project Management Consultant shall be constituted to oversee the Operation and Maintenance of Smart and Integrated Fishing Harbour.
12. The project proponent shall comply with the conditions stipulated in the Consent to Establish issued vide dated 01.09.2025 by the Puducherry Pollution Control Committee.
13. The project proponent shall provide Wastewater Treatment Plant of adequate capacity to treat the sewage 60 KLD and trade effluent 82.2 KLD generated from the Harbour and related activities.
14. No untreated waste water shall be discharged in the Coastal Regulation Zone.
15. Shoreline changes due to the project shall be monitored continuously through National Institutions.
16. The Ice Plant, Fish Processing unit and Sewage, Effluent Treatment Plants shall be established / located in the Non-CRZ area as per the undertaking submitted by the applicant.
17. Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas. The project proponent shall provide insitu organic waste treatment / organic waste convertor or composter for the treatment of 160 kg/day bio degradable waste. The Non bio-degradable waste shall be disposed to authorized person / entity.
18. The Construction and Demolition (C&D) waste generated during the different phase of construction shall comply with the Construction and Demolition Waste Management Rules, 2016 and its amendments.
19. The Hazardous waste generated shall be properly collected and handled as per the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The project proponent shall obtain necessary authorization from PPCC.
20. The project proponent shall undertake 15% green belt development as per DPR.
21. The project proponent shall prepare and implement necessary oil spill mitigation plan in the Harbour area and compliance report shall be submitted to PPCC.
22. The project proponent shall strictly adhere to the recommendation of the EIA/EMP, Disaster Management Plan prepared for the above said project.

23. Environmental Monitoring shall be regularly conducted once in 6 months in the inner channels and navigational channel through NABL certified Laboratories and the analytical report shall be submitted to PPCC.
24. The Project proponent shall follow the Guidelines issued by Ministry of Fisheries, Animal Husbandry and Dairying on Setting up Smart and Integrated Fishing Harbour.
25. The project proponent shall obtain necessary clearances from concerned Departments/Authorities as applicable before executing the project.
26. The project proponent shall submit bi-annual report and compliance report for the conditions stipulated by PCZMA on 1st June and 31st December of each calendar year to PCZMA. This is for strict compliance.
27. The clearance accorded to the projects under this notification shall be valid for a period of ten years from the date of issue of the clearance for commencement of construction and operation. Provided that the period of validity of the CRZ clearance may be extended by a maximum period of one year, if an application is made by the applicant within the period of validity of the CRZ clearance seeking extension of validity.
28. All activities shall be in conformity with the provisions of the CRZ Notification, 2011.

Yours sincerely,



(SMITHA. R, IAS)

**SPECIAL SECRETARY-cum-DIRECTOR (DSTE)/
MEMBER SECRETARY (PCZMA)**

Copy to:

1. The District Collector-cum-Chairman
RCZMC, Karaikal. - For information.
2. The Director
Department of Fisheries and Fishermen Welfare
Puducherry. - For necessary information and follow
up with SEIAA for CRZ clearance.
3. The Member Secretary
Puducherry Pollution Control Committee
Puducherry.
4. The Member Secretary
Puducherry Ground Water Authority
Puducherry.
5. Standing Guard File.

ANNEXURE-5

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.
Phone: (0413) 2201256 TeleFax: (0413) 2203494.

File No. 292025/SEIAA/DSTE/PDY/2025/369

Puducherry, the

16 SEP 2025

To
 The Director,
 Department of Fisheries and Fisherman Welfare,
 Puducherry.

Sir,

Sub: SEIAA, Puducherry – Grant of CRZ Clearance for proposed Development of Smart and Integrated Fishing Harbour at R.S. No. 199, T.S. No. 15, Ward – L, Block No. 7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare, Government of Puducherry – Reg.

Ref: i) Your Online Application No. IA/PY/CRZ/549607/2025 dated 28.08.2025. in PARIVESH Portal 2.0.
 ii) PCZMA Letter No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362 dated 10.09.2025.
 iii) Minutes of the 34th SEAC Meeting held on 12.09.2025.
 iv) Minutes of the 28th SEIAA Meeting held on 15.09.2025.

* * *

This has reference to your application cited (i) above submitted to the Puducherry Coastal Zone Management Authority seeking CRZ Clearance under the Coastal Regulation Zone (CRZ) Notification, 2011.

2. Salient details of the project are as under:

Name of the Project	Development of Smart and Integrated Fishing Harbour
Project Location	Ward-L, Block-7, T.S.No.15, R.S No.199, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal District, Union Territory of Puducherry.
Project components	a) The proposal is for upgradation of the existing Fishing Harbour into a 'Smart and Integrated Fishing Harbour' under the Pradhan Mantri Matsya Sampada Yojana (PMMSY). The project, aligned with the national Blue Economy objectives, is expected to enhance the livelihoods of fishing communities, boost fishery exports, and

	<p>strengthen resource management through advanced monitoring systems.</p> <p>b) The upgraded facility will accommodate a total fleet of 457 vessels, including: 209 FRP boats (8 m), 51 trawlers (14.8 m), 172 trawlers (20.0 m), 20 trawlers (24.5 m), 5 tuna boats (18.0 m). The Quay (Diaphragm Wall) will be extended from existing 190 meters to 425.88 meters to accommodate additional fleets.</p> <p>c) Shore-based facilities include:</p> <ul style="list-style-type: none"> • Fish handling and auction hall • Tuna grading and packing hall • Net mending shed and net drying yard • Ice plant (75 T/day) • Public toilet blocks and fishermen rest sheds • Radio communication center • Fuel station (existing) and boat repair shed • Effluent Treatment Plant (ETP) and Sewage Treatment Plant (STP) • Fish processing and ancillaries (future plan) • Internal roads, drainage and sanitation systems. <p>d) About 2,32,000 m³ maintenance dredging is proposed to be carried in the harbour of which approximately 1,70,300 m³ will be utilized for harbour reclamation. The remaining material will be used for beach nourishment and filling up of low lying areas.</p>		
Land Area	Existing	Proposed	After Expansion
Total plot area	2,82,500 Sq.m	Nil	2,82,500 Sq.m
Plot coverage	3400.36 Sq.m (1.2%)	13,627 Sq.m (4.8%)	17,027.36 Sq.m (6.02%)
Total built-up Area	3184.87 Sq.m	11,097.83 Sq.m	14,283 Sq.m
Green belt Area	2250 Sq.m. (0.8%)	40,125 (14.2%)	42,375 Sq.m. (15%)
Water requirement	<ul style="list-style-type: none"> • Total freshwater requirement is 158 KLD which is sourced from the Municipal Supply. Fresh water will be used for Ice Plant (75 KLD), Fish washing (25 KLD), Domestic (28 KLD) and Flushing (30 KLD). • Also 8 KLD recycled water from STP is used for toilet flushing. • About 82.2 KLD of saline water is proposed to be used for fish washing and processing, cleaning of auction hall and fish box. The water is initially drawn from backwater of Mullaiyar River and then continuously recycled after treatment in ETP. 		
Wastewater treatment and disposal	<ul style="list-style-type: none"> • About 63.2 KLD sewage is generated from the fishing harbour, and it is proposed to be treated in Sewage Treatment Plant (STP) of design capacity of 100 KLD. The STP is based on Sequential Batch Reactor (SBR) Technology. The treated wastewater is proposed to be used for Gardening and Toilet Flushing. • About 107.2 KLD of effluent is generated from the fish washing at auction hall, fish box washing and fish processing unit, which is 		

	proposed to be treated in separate Effluent Treatment Plant (ETP) of 150 KLD design capacity. The ETP consists of tailor-made BOD treatment plant based on Moving Bed Bioreactor (MBBR) technology and UV treatment plant. The treated effluent is proposed to be completely reused for fish washing.
Air Emission	1 x 240 KVA Dg Set is proposed to be installed for standby power. Stack height is 8 meters from G.L.
Solid waste Management	<ul style="list-style-type: none"> The Fish waste generation is about 75 Kg/day. This is proposed to be handed over to the poultry vendors. Domestic solid waste generation is 400 kgs/day, of which the biodegradable waste (160 kg/day) is proposed to be treated by Organic Waste Converter (OWC) and the treated waste will be used as manure. Non-bio-degradable (240 kg/day) is proposed to be handed over to recyclers.
Power requirement	<ul style="list-style-type: none"> Total power requirement is 250 kW from PED. As a sustainable initiative, 250 kW capacity of solar panels will be installed on the roof area covering 3020 Sq.m. Additionally, there is an existing substation with the capacity of 11kVA which will be utilized for drawing power. 1 x 240 KVA DG Set proposed for power backup.
Total project cost	Rs. 130.17 Crores
EMP Cost	Rs. 1302.5 Lakhs (Capital) + Rs. 78.5 Lakhs (Recurring)

3. The project area is falling in CRZ-IB, CRZ- II, CRZ – IVB. As per CRZ Notification 2011, vide para 3 (i)(a), 3(iv)(b) and 4(i)(f) erosion control measures based on scientific studies including Environmental Impact Assessment are permitted activity. According to paragraph 4.2(ii)(c), SEIAA is the designated authority for granting CRZ Clearance for construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes, erosion control measures and salt works specified under paragraph 4(i)(f). The Ministry's OM dated 26/04/2022, S. No. 5 of the table, also affirms the same.

4. The project proponent submitted the application for CRZ Clearance through the PARIVESH 2.0 portal under Proposal No. IA/PY/CRZ/549607/2025 dated 28.08.2025. The proposal was reviewed in the 54th meeting of the PCZMA held on 03.09.2025. After detailed scrutiny and deliberation, the Authority recommended the proposal to the SEIAA, Puducherry for the issuance of CRZ clearance vide letter dated 10.09.2025.

5. The proposal has been appraised by the State Level Expert Appraisal Committee (SEAC) in its 34th Meeting held on 12.09.2025. The SEAC after due diligence, decided to recommend the proposal to SEIAA for issue of CRZ Clearance subject to specific conditions applicable for this project as mentioned in the Minutes of SEAC Meeting.

6. The proposal was examined by the SEIAA in its 28th meeting held on 15.09.2025. After due deliberation, SEIAA accepted the recommendations of SEAC and PCZMA and decided to proceed with the issuance of CRZ Clearance for the project with the following specific conditions along with other General Conditions as mentioned in the Minutes of the SEIAA Meeting.



7. Accordingly, CRZ Clearance is granted to the above project under the provisions of CRZ Notification, 2011 and its subsequent amendments subject to strict compliance of the following Specific and General conditions:

I. SPECIFIC CONDITIONS:

1. The CRZ Clearance issued to the project is primarily under the provisions of CRZ Notification, 2011. It does not tantamount to approval / clearance / permission etc. required to be obtained under any other Acts / Rules / Subordinate legislation as applicable to the project.
2. All the conditions specified by the Puducherry Coastal Zone Management Authority (PCZMA) vide letter No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362 dated 10.09.2025 shall be complied with.
3. The Project Proponent shall ensure that all recommendations and mitigation measures outlined in the Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) reports are implemented in letter and spirit during the execution and operational phases of the project.
4. Project proponent shall ensure that all sewage and fish processing effluents generated within the facility are treated in dedicated Sewage Treatment Plant (STP) and Effluent Treatment Plant (ETP) units designed and operated to meet prescribed standards. Additionally, established protocols for reuse and recycling of treated wastewater must be rigorously implemented to prevent pollution, maximize resource recovery, and support environmental sustainability objectives.
5. Project proponent shall obtain an adequacy report for the ETP and STP from any recognized expert institutes to ensure that the treatment systems are appropriately designed and effective, before commencing construction activities of the treatment plant.
6. The project proponent shall ensure that fish waste, estimated at approximately 75 kg/day, is segregated at source and disposed of only through authorized channels such as fish or poultry meal plants, approved poultry vendors, or composting/bio-methanation facilities authorized by the Puducherry Pollution Control Committee (PPCC) to ensure safe and environmentally sound disposal. The indiscriminate disposal of untreated fish waste into the marine environment or landfills is strictly prohibited to prevent pollution and health hazards.
7. Domestic solid waste shall be managed by implementing Organic Waste Converter (OWC) / Bio-methanation / Bio-composting for biodegradable waste treatment and by engaging authorized recyclers for non-biodegradable waste, ensuring compliance with solid waste management regulations and minimizing environmental and public health impacts.
8. Project proponent shall carry out maintenance dredging of 2.32 lakh m³ / annum from Mullaiyar and Arasalar Rivers ensuring dredging depth does not exceed -3.0 meters and strictly outside fish breeding and turtle nesting seasons. Approximately 1,70,300 m³ of dredged material shall be used for harbour reclamation, with the remainder for coastal



beach nourishment and other uses like filling of low-lying areas. All operations must comply with the National Framework for Sediment Management (2023) by Ministry of Jal Shakti and MoEF&CC O.M dated 12.07.2023, ensuring environmental safeguards to protect the rivers' physical characteristics and ecosystem services.

9. Project proponent shall conduct coastal erosion and shoreline monitoring, including sediment transport modeling, to assess impacts of breakwaters. Any identified erosion disparities must be addressed with appropriate mitigation measures to ensure coastal stability and compliance with CRZ requirements.
10. The project proponent shall actively promote and ensure that all fishing operators using the harbour adopt bycatch reduction measures such as Turtle Excluder Devices (TEDs), bycatch reduction devices and appropriate mesh sizes on all fishing vessels. These measures shall be implemented in compliance with sustainable fishing practices and relevant regulatory guidelines to minimize the incidental capture of turtles and other non-target species, thereby supporting marine conservation and responsible fisheries management.
11. Project proponent shall support and facilitate conservation efforts for the turtle nesting beaches located around the project site by collaborating with the Forest Department and local environmental and community groups to protect these critical habitats from disturbance and degradation, thereby contributing to the long-term sustainability of endangered marine turtle populations.
12. Project proponent shall undertake comprehensive expansion of the green belt area within the premises, ensuring a coverage of 33% of project area through site-specific, native vegetation to act as a bio-shield for coastal protection, erosion control, habitat restoration and enhancement of local landscape and microclimate.
13. Project proponent shall install and operationalize solar panels with a minimum aggregate capacity of 250 kW across designated roof areas, integrating the renewable energy system into core harbour operations to significantly reduce carbon emissions, strengthen energy resilience and advance sustainable coastal infrastructure objectives.
14. Project proponent shall establish a rainwater harvesting system with a storage sump capacity of minimum 85,000 cubic meters, dedicated to harvesting and storing rainwater for use in fishing harbour operations. The system design shall incorporate best practices for catchment, first-flush diversion, filtration and storage to ensure quality and reliability of water supply while reducing dependency on municipal freshwater sources.
15. Detail Marine Biodiversity Management Plan shall be prepared through expert scientific institutions and appropriate biodiversity conservation measures shall be implemented to minimize the impact of construction and operational activities on marine and coastal ecosystems. Monitoring of sensitive species shall be carried out in collaboration with local biodiversity experts.
16. The proponent shall establish and implement disaster resilience protocols to protect the project site and surrounding areas during adverse weather conditions. These protocols should include measures to safeguard fishermen, vessels and infrastructure in the event of storms or high tides.



17. Project proponent shall establish a dedicated Environment Management Cell (EMC) to oversee and ensure effective implementation of all environmental safeguards, compliance requirements and monitoring protocols stipulated under this clearance. The EMC shall be staffed with qualified personnel, equipped with adequate resources and shall regularly coordinate with the Coastal Zone Management Authority and Pollution Control Committee to facilitate transparent reporting, grievance redressal and adaptive environmental management throughout the project lifecycle.
18. All project activities shall strictly conform to the provisions of the CRZ Notification, 2011, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and associated rules, as amended from time to time, ensuring full compliance with all applicable environmental regulations and safeguards throughout construction and operation phases.

II. GENERAL CONDITIONS:

1. The Project Proponent shall make public the CRZ clearance granted for their project by prominently advertising it in at least two local newspapers of the District, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently. The press releases shall mention that the copy of the clearance letter is available in the website of the Project Proponent and PCZMA. The copy of the press release should be forwarded to the PCZMA.
2. The Project Proponent shall submit a copy of CRZ Clearance to the District Collector's Office, Tehsildar's Office, Office of the concerned Commune Panchayat / Municipality, PCZMA and other relevant offices of the Government, who in turn shall display it at the office for 30 days. Copy of the CRZ Clearance shall also be submitted to the Regional office of MoEF&CC.
3. The copy of the CRZ Clearance letter shall be displayed on the website of the Project Proponent and PCZMA.
4. Officials from the Regional office of MoEF&CC, SEIAA and PCZMA who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection.
5. The project proponent shall submit six monthly reports on the status of compliance of the stipulated CRZ clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional office of MoEF&CC, SEIAA and PCZMA. This shall also be put on the website of the company / organization by the proponent.
6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by SEIAA.
7. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the CRZ clearance under the provisions



of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and CRZ Notification, 2011.
10. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

III. VALIDITY:

The validity of this CRZ Clearance is for **Ten years** from the date of issue.



SMITHA. R, IAS
Special Secretary – cum – Director, DSTE
Member Secretary, SEIAA

Copy to:-

1. The Commissioner-cum-Secretary to Government (Science, Technology and Environment), Chief Secretariat, Puducherry.
2. The Chairman, State / UT Level Environment Impact Assessment Authority, Puducherry.
3. The Chairman, State / UT Level Expert Appraisal Committee, Puducherry.
4. The Member Secretary, Puducherry Coastal Zone Management Authority, Puducherry.
5. The Member Secretary, Puducherry Pollution Control Committee, Puducherry.
6. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 600 034.
7. Standing Guard File.

**ANNEXURE-6****GOVERNMENT OF PUDUCHERRY
DIRECTORATE OF FISHERIES AND FISHERMEN WELFARE
FISHING HARBOUR COMPLEX, THENGAITHITTU, PUDUCHERRY**

No.30/Fish/KKL/PO/Infra/2025-26.

Dt. 24-01-2026.

To
The Member Secretary,
Puducherry Coastal Zone Management Authority (PCZMA),
3rd Floor, PHB Building, Anna Nagar,
Puducherry.

Sir,

Sub: Fisheries, Karaikal – Fishing Harbour, Karaikal – Development of Smart and Integrated Fishing harbour at Karaikal –CRZ clearance –Public Notice - Forwarding of press release – Reg.

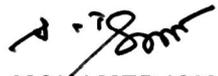
Ref: File No.292025/SEIAA/DSTE/PDY/2025/369 dated 16-09-2025

Adverting to the reference cited, I am submit to inform that, the Department of Fisheries, Government of India had accorded administrative approval for construction of “**Smart & Integrated Fishing Harbour**” at Karaikal under the Central Scheme “**Pradhan Mantri Matsya Sampada Yojana (PMMSY)**” in the existing Fishing Harbour area. In this regard, necessary CRZ clearance was obtained for the said project, vide reference cited.

In this regard, the CRZ clearance copy has been hosted in the project proponent's website and the same is to be advertised in at least two local newspapers of the District, of which one shall be in the vernacular language. In compliance with this, a public notice has been published in the Daily Thanthi and The Hindu and the copy of the same are enclosed herewith for ready reference.

This is for your kind information.

Yours faithfully,



(A. MOHAMED ISMAIL)
DIRECTOR

Encl. As stated.

THE HINDU - Tiruchirapalli Edition**Dt. 24-01-2026, Saturday****Page No. 7****GOVERNMENT OF PUDUCHERRY
DIRECTORATE OF FISHERIES AND FISHERMEN WELFARE FISHING
HARBOUR COMPLEX, THENGAITHITTU, PUDUCHERRY****PUBLIC NOTICE**

Coastal Regulation Zone (CRZ) clearance (File No. 292025/SEIAA/DSTE/PDY/2025/369 dated 16-09-2025) has been granted for the construction of a "Smart and Integrated Fishing Harbour" in Karaikal to the Department of Fisheries and Fishermen Welfare.

A copy of the CRZ clearance letter issued for the commencement of the construction work is available at the offices of the Department of Fisheries and Fishermen Welfare in Puducherry and Karaikal. Furthermore, a copy of the same can be viewed in the websites of <https://fisheries.py.gov.in/crz-clearance-development-smart-and-integrated-fishing-harbour-karaikal> and <https://dste.py.gov.in/pczma/pdf/Clearance/Fishing%20Harbour%20Karaikal%20SEIAA%20-%20CRZ%20clearance.pdf>.

Place: Puducherry

Date: 23-01-2026

No.348/DIP/KKL/ADVT/2026

Sd/-

(A. MOHAMMED ISMAIL)

DIRECTOR

Dt. 24-01-2026, Saturday

Page No. 11



புதுச்சேரி அரசு
மீன்வளம் மற்றும் மீனவர் நலத்துறை
 மீன்பிடித்துறைமுக வளாகம், தேங்காய்த்திட்டி, புதுச்சேரி.

வொது அறிவிப்பு

காரைக்கால், மீன்வளம் மற்றும் மீனவர் நலத்துறை மூலம் "ஸ்மார்ட் மற்றும் ஒருங்கிணைந்த மீன்பிடித்துறைமுகம்" திட்டத்தின் கட்டுமான பணிகளை மேற்கொள்வதற்கு கடற்கரை ஒழுங்குமுறை மண்டலம் (Coastal Regulation Zone clearance) அனுமதி வழங்கப்பட்டுள்ளது. (File No.292025/SEIAA/DSTE/PDY/2025/369 dated 16-09-2025)

மேற்படி திட்டத்தின் கட்டுமான பணிகளை மேற்கொள்வதற்கு வழங்கப்பட்ட CRZ அனுமதி கடிதத்தின் நகல் புதுச்சேரி மற்றும் காரைக்கால், மீன்வளம் மற்றும் மீனவர் நலத்துறையின் அலுவலகத்தில் உள்ளது. மேலும் இக்கடிதத்தின் நகலை <https://fisheries.py.gov.in/crz-clearnce-development-smart-and-integrated-fishing-harbour-karaikal> மற்றும் <https://dste.py.gov.in/pczma/Pdf/Clearance/Fishing%20Harbour%20Karaikal%20SEIAA%20-%20CRZ%20clearance.pdf> என்ற இணைய தளத்திலும் காணலாம்.

இடம்: புதுச்சேரி
 தேதி: 23.01.2026
 No.348/DIP/KKL/ADV/2026

(A.முகமது இஸ்மாயில்)
 இயக்குநர்

**Government of Puducherry
Department of Fisheries – Puducherry
Public Notice**

The Coastal Regulation Zone (CRZ) clearance has been granted for the project titled **“Development of Smart and Integrated Fishing Harbour at Karaikal”** proposed by the Department of Fisheries, Government of Puducherry. The said CRZ clearance has been issued by the competent authority based on the recommendations of the State Environment Impact Assessment Authority (SEIAA), Puducherry, vide **File No. 292025/SEIAA/DSTE/PDY/2025/369** dated 16.09.2025.

The approved CRZ clearance documents and details of the project can be accessed on the following official websites:

- <https://fisheries.py.gov.in/crz-clearance-development-smart-and-integrated-fishing-harbour-karaikal>
- <https://dste.py.gov.in/pczma/Pdf/Clearance/Fishing%20Harbour%20Karaikal%20SEIAA%20-%20CRZ%20clearance.pdf>

Place: Puducherry

Date: 23.01.2026

No. 348/DIP/PKKL/ADVT/2026

**(A. Murugan, I.A.S.)
Director**



ANNEXURE-7

GOVERNMENT OF PUDUCHERRY
DIRECTORATE OF FISHERIES AND FISHERMEN WELFARE
FISHING HARBOUR COMPLEX, THENGAITHITTU, PUDUCHERRY

No.30/Fish/KKL/PO/Infra/2025-26.1 600

DI. 14-11-2025

To
The Collector,
Karaikal.

Sir,

Sub: Fisheries, Karaikal – Fishing Harbour, Karaikal – Development of Smart and Integrated Fishing harbour at Karaikal – Copy of the CRZ clearance to display – Requested - reg.

Ref: File No.292025/SEIAA/DSTE/PDY/2025/369 dated 16-09-2025

Adverting to the reference cited, I am submit to inform that, the Department of Fisheries, Government of India had accorded administrative approval for construction of "Smart & Integrated Fishing Harbour" at Karaikal under the Central Scheme "Pradhan Mantri Matsya Sampada Yojana (PMMSY)" in the existing Fishing Harbour area. In this regard, necessary CRZ clearance was obtained for the said project, vide reference cited.

In this regard, as per the general conditions laid down in the said CRZ clearance, vide SI.No.II (2) cited, the copy of the respective CRZ clearance is to be displayed in the office notice board and accordingly, the copy of the same is enclosed herewith.

Therefore, I am to request that, the copy of the CRZ clearance may please be displaced in your office notice board please.

Yours faithfully,

T. Moha Sankar
DESPATCHER
FISHERIES DEPT.
KARAİKAL

(A. MOHAMED ISMAIL)
DIRECTOR

Copy to:

1. The Tahsildar, Taulk Office, Karaikal.
2. The Commissioner, Karaikal Municipality, Karaikal.
3. The Member Secretary, Puducherry Coastal Zone Management Authority,
3rd Floor, PHB Building, Anna Nagar, Puducherry-605005.

For similar action at your end.



GOVERNMENT OF PUDUCHERRY
DIRECTORATE OF FISHERIES AND FISHERMEN WELFARE
FISHING HARBOUR COMPLEX, THENGAITHITTU, PUDUCHERRY

No.30/Fish/KKL/PO/Infra/2025-26.

Dt. 23-01-2026.

To

Ministry of Environment Forest and Climate Change,
Regional Office (SEZ),
1st and 11nd Floor, Handloom Export Promotion Council,
34, Cathedral Garden Road,
Nungambakkam, Chennai – 34.

Sir,

Sub: Fisheries, Karaikal – Fishing Harbour, Karaikal – Development of Smart and Integrated Fishing harbour at Karaikal – Communication of the CRZ clearance – Reg.

Ref: File No.292025/SEIAA/DSTE/PDY/2025/369 dated 16-09-2025

Adverting to the reference cited, I am submit to inform that, the Department of Fisheries, Government of India had accorded administrative approval for construction of “**Smart & Integrated Fishing Harbour**” at Karaikal under the Central Scheme “**Pradhan Mantri Matsya Sampada Yojana (PMMSY)**” in the existing Fishing Harbour area. In this regard, necessary CRZ clearance was obtained for the said project, vide reference cited.

In this regard, the copy of the said CRZ clearance is enclosed herewith for ready reference.

Yours faithfully,

(A. MOHAMED ISMAIL)
DIRECTOR

Encl: As stated.

ANNEXURE-8

CRZ clearance for the Develop

fisheries.py.gov.in/crz-clearance-development-smart-and-integrated-fishing-harbour-karaikal

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 **Department of Fisheries and Fishermen Welfare** மீன்வளம் மற்றும் மீனவர் நலத்துறை
Government of Puducherry (India) புதுச்சேரி அரசு (இந்தியா)

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CRZ clearance for the Development of Smart and Integrated Fishing Harbour, Karaikal.

Date 14-11-2025

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File No. 292025/SEIAA/DSTE/PDY/2025/369 - File size: 503.08 KB

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Administration

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- Statistics

CRZ Clearance

dste.py.gov.in/pczma/Clearance.html

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CRZ Recommendation / Clearance

1	Coastal Protection Measures at Pilliaichavady (North) Chinnakalpet, Periyakalpet and Ganapathychettikulam by PWD, Puducherry	pdf
2	Coastal Protection Measures at Pilliaichavady by PWD, Puducherry	pdf
3	Development of Smart and Integrated Fishing Harbour at Karaikal by DF&FW	pdf

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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

A No. 74 of 2025

IN THE MATTER OF

C. Kandasamy.

...Petitioner

Vs

**State Impact Assessment Authority,
Puducherry & Anr**

...Respondents

Counter Affidavit

**Mr. Ramaswamy Meyyappan
MS1876/2016
Government Advocate of Puducherry
Madras High Court Campus
COUNSEL FOR R2
9940188325/meram6@gmail.com**